# IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT – IV

ITEM No. 1

IA-2160/ND/2021 in (IB)-2721(ND)/2019

### IN THE MATTER OF:

M/s Straight Edge Contracts Pvt. Ltd. ... Applicant

Vs.

M/s Three C Shelters Private Limited ... Respondent

## Order under Section 9 of IBC.

Order delivered on 10.05.2021

Coram:

DR. DEEPTI MUKESH, HON'BLE MEMBER (JUDICIAL) MS. SUMITA PURKAYASTHA, HON'BLE MEMBER (TECHNICAL)

#### PRESENT:

For the Applicant/RP : Mr. Abhishek Anand, Advocate

## **ORDER**

#### IA No. 2160/ND/2021:

Application filed by Resolution Professional of Company named Three C Universal Developers Private Limited. Mr. Abhishek Anand, Learned Counsel for the Resolution Professional seeks urgent hearing of IA No. 1663/ND/2021, filed by the present applicant under Section 65 of the Insolvency & Bankruptcy Code, 2016. Since the CIRP of the present Corporate Debtor is progressing, the status of application under Section 65 of the Insolvency & Bankruptcy Code, 2016 needs to be decided.

We allow the application and direct IA No. 1663/ND/2021 to be listed for hearing. Mr. Abhishek Anand, Learned Counsel for the Resolution Professional further states that in IA No. 1663/ND/2021, notice is issued and the Resolution Professional of Three C Shelters Private Limited had undertaken to file reply within two weeks on 08.04.2021, but till date no

copy of reply is received. Mr. Anand, undertakes to file service affidavit during course of the day.

In the meanwhile, let copy of this order be served on all respondents in IA No. 1663/ND/2021. The respondents in the said IA shall file reply within two weeks, failing which, right to file reply will be closed.

List the matter for hearing on 25.05.2021.

Sd/-SUMITA PURKAYASTHA MEMBER (TECHNICAL) Sd/-DR. DEEPTI MUKESH MEMBER (JUDICIAL)

MUKESH